

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:5634
ANSWERED ON:10.05.2012
SANCTION TO PROPOSALS
Mithlesh Shri

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the names of Members of Parliament (MPs) who have complained about proposals not being sanctioned within 45 days under Member of Parliament Local Area Development (MPLAD) Scheme;
- (b) the total number of proposals of Members of Parliament from Bhind-Datia Parliamentary constituency, Madhya Pradesh, which were not cleared by the district administration within 45 days;
- (c) the action taken against the guilty;
- (d) whether the Government has written to the State Governments for action against the guilty; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) The Members of Parliament who have complained about proposals not being sanctioned within 45 days under Member of Parliament Local Area Development (MPLAD) Scheme include Shri Mithlesh Kumar, Shri Yashvir Singh, Shri Ashok Argal, Shri Mohammed Adeb Shri R.K. Singh Patel and Shri Bishnu Pada Ray.
- (b) As per information received from Bhind District, 227 works from the year 2009-10 to 2011-12 in respect of Bhind-Datia Lok Sabha constituency were not sanctioned within the stipulated time limit.
- (c) The reasons for delay in sanction of works, as explained by the State Government, were partly due to the Implementing Agency being recommended by the Hon'ble MP which could not be approved and subsequently alternate Implementing Agency had to be appointed. In the other case of delayed transfer of funds to Datia District, action was taken by the State Government against defaulting officer, who was transferred out of the district.
- (d)&(e) Wherever delay in implementation of the MPLAD Scheme is brought to notice of the Ministry, the concerned State/UT Governments are directed to take appropriate action against the officers responsible for delay.